

**GOVERNMENT OF INDIA
LABOUR AND EMPLOYMENT
LOK SABHA**

UNSTARRED QUESTION NO:5369
ANSWERED ON:27.04.2015
NON PAYMENT OF MINIMUM WAGES TO OUTSOURCING EMPLOYEES
Ahlawat Smt. Santosh

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether many services of the Government departments/semi-Government/public sectors are operated and delivered through outsourcing agencies and that the employees of such agencies are not provided adequate salary as per Minimum Wages Act, medical facilities and PPF schemes;

(b) if so, the reaction of the Government thereto;

(c) the mechanism existing with the Government to ensure payment of minimum wages to such employees as per the Minimum Wages Act; and

(d) the action taken against those outsourcing agencies for non-payment of minimum wages and other entitled benefits to their employees as per Minimum Wages Act during the last three years?

Answer

MINISTER OF STATE (IC) FOR LABOUR AND EMPLOYMENT (SHRI BANDARU DATTATREYA)

(a) to (d): Yes, Madam. The workers are engaged through agencies as per provisions of General Financial Rules. Under Minimum Wages Act (MW Act), if any short payment is detected then claim is filed before the authority by the officer in addition to filing of the prosecution against the outsourcing agencies in the court of law. Authority directs to pay the difference of actual wages paid and minimum rates of wages fixed under MW Act along with compensation.